

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2611**

**TO BE ANSWERED ON THE 11TH AUGUST, 2021/ 20 SRAVANA, 1943 (SAKA)
TAKING HELP OF ORGANISATIONS TO MONITOR HUMAN TRAFFICKING**

2611 # SHRI OM PRAKASH MATHUR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government takes the help of foreign organisations and Non-Governmental Organisations (NGOs) to monitor human trafficking; and**
- (b) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b): India has ratified the multilateral instrument ‘United Nations Convention on Transnational Organised Crime (UNCTOC)’. One of its Protocols is on Prevention, Suppression and Punishment of Trafficking in Persons, particularly Women and Children. Bilateral Memoranda of Understanding on preventing and countering human trafficking have also been signed with countries like, Bangladesh, United Arab Emirates, Cambodia and Myanmar with the objective of addressing transnational issues of human trafficking. ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India and the State authorities are competent to engage with appropriate agencies and other local organisations to address the issue of human trafficking in their respective jurisdictions.
